

Permanent Account Number To Income-Tax Payers.

967. SHRI BRIJ BHUSHAN SHARAN SINGH:

SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) Whether there is any proposal/ scheme regarding allotment of permanent account number to all income tax payers of the country;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY): (a) With effect from 1-7-1995 every person who has taxable income; or whose business sales/turnover or professional gross receipts are or likely to exceed Rs. 50,000/- in any previous year or Trust/Institution liable to file return under section 139 (4A) act, of the Income- Tax / 1961, is required to apply to his assessing officer for allotment of a permanent Account Number.

(b) The application is to be made in form No.

(c) The scheme is already in existence.

[Translation]

Minimum Wages

968. SHRI KUNJEE LAL:

SHRI RAM TAHAL CHOUHDARY :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government have Fixed the minimum wages at the rate of Rs. 20 per day for the agricultural workers ;

(b) if so, whether the Government propose to increase the wage rate in the near future ;

(c) if so, by when; and

(d) if not , the reasons therefor ?

The MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d) . Under the minimum Wages Act,

1948 both Central and State Government are the appropriate Governments for the fixation/ revision of minimum rates of wages for the areas of scheduled employments falling Under their respective jurisdictions. All the State Government/ Union Territory Administration have fixed the minimum rates of wages in respect of agricultural workers and these rates vary from in respect of agricultural workers and these rates vary from states to states. However the National Commission on Rural Labour in its report Wages for agricultural workers should not be fixed below Rs.20/- per day at the prices prevailing during 1990 The commission also recommended that the minimum wages should consist of a variable linked to Consumer price Index Numbers and the minimum wages should be revised every two years. These recommendations have been communicated to all the state and union Territories for taken necessary action.

Housing Loan Facility For Bank Employees

969. DR. VASANT NIWRUTTI PAWAR : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal to extend housing loan facilities to public sector bank employees against power or attorney transactions in Delhi or elsewhere in the country; and

(b) if so, the details there of and the requirements to be fulfilled by the beneficiaries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) There is no such proposal under the consideration of the government of India of Indian Banks" Association.

(b) Does not arise.

Textile Labourers

970. DR. SATYANARAYAN JATIYA : Will the Minister of TEXTILES be pleased to state :

(a) The number of labourers rendered unemployed in NTC, state Textile corporation and other cloth mills in private sector in madhya pradesh during each of the last three years and upto October, 1995;

(b) the steps taken by the Govt. to provide employment and to rehabilitate the unemployed labourers ; and

(c) the funds provided by the Union Govt. to the